
Kehar Singh Vs State Of Haryana

Application No. 124 Of 2013

Court: National Green Tribunal Principal Bench, New Delhi

Date of Decision: Sept. 12, 2013

Acts Referred:

National Green Tribunal Act, 2010 " Section 2(m), 14, 14(1), 14(2), 14(3), 15(b), 15(c), 16, 18, 18(1), 18(2)#Land Acquisition Act, 1894 " Section 4, 5, 6#Central Excise Act, 1944 " Section 35#Environment (Protection) Act, 1986 " Section 2(a)#Municipal Solid Waste (Management And Handling) Rules, 2000 " Rule 3(xv)#Constitution Of India, 1950 " Article 21#Environmental Impact Assessment Notification, 2006 " Regulation 2, 7

Hon'ble Judges: Swatanter Kumar, J; U.D. Salvi, J

Bench: Division Bench

Advocate: Rohit Sharma, Manjit Singh

Final Decision: Disposed off

Judgement